

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**  
**PENDING APPEALS**

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SHRI KALRAJ MISHRA

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether the appeals of several thousand persons who have been convicted by lower courts are pending in various High Courts and these poor people are waiting for justice for the last 10-15 years; and
- (b) if so, the action being taken by Government to bring the number of pending appeals in the appellate courts to bare minimum?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(Dr. M. VEERAPPA MOILY)

- (a): No such information is being maintained in the Department of Justice.
- (b) It is for the courts to entertain and dispose of the pending Appeals.